

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Appellate Jurisdiction)**  
**A.C.(S.B.) No. 01 of 2007**

Augustine Baroi ..... Appellant

**Versus**

Secretary, Managing Committee,  
St. Xavier's School, Doranda & Others ..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

For the Appellant ..... : Mr. Amitabh Prasad, Advocate  
For the Respondents ..... : Mr. Tapash Kabiraj, Advocate.

**17/26.06.2020**

When the matter is taken up, it has been informed by Mr. Amitabh Prasad appearing for the appellant as assisting counsel to Mr. Indrajit Sinha that he has intimated the Court yesterday for an adjournment in this case after having consent of learned counsel for the respondents, Mr. Tapash Kabiraj.

Learned counsel, Mr. Tapash Kabiraj has submitted that Mr. Satish Bakshi is the arguing counsel in this case, who has recently undergone surgery of Glaucoma, as such, adjournment may be granted.

Under the aforesaid circumstances, this Court is granting adjournment in the case. However, it is made clear that no further adjournment shall be granted on any ground in view of the order dated 14.02.2019 passed by Coordinate Bench of this Court.

Put up this case after eight weeks after lock down period is over, as prayed by learned counsel for the parties.

**(Kailash Prasad Deo, J.)**

Sunil-Jay/